

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2021

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW)

Petitioner : NTPC Limited

Respondent : North Bihar Power Distribution Company Limited and 4 others

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Nihal Bhardwaj Advocate, NTPC
Shri Vijendra Singh, Advocate, NTPC
Shri R. K. Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested time to file the amended petition based on the actual COD of Unit II for approval of tariff for both Unit I and Unit II. This submission was not opposed by the learned counsel for the Respondent. Accordingly, based on mutual consent of the parties, the matter was adjourned.

2. The Commission, while adjourning the matter, directed the Petitioner to ensure that all the queries raised through previous RoPs are answered clearly, completely with consistent information in the amended petition and also directed to furnish the following additional information in the amended petition on or before **27.8.2024**, after serving a copy to the Respondents:

- (a) *The details of capital cost as on COD of Units 1 and 2 duly certified by the auditor as per IGAAP based on accrual and cash basis.*
- (b) *Audited balance sheet as on COD of Units 1 and 2.*
- (c) *As it is noted that certain documents enclosed are not legible, for instance, information furnished on pages 1420 to 1422, 1806 – 1807, 1912 – 1913, 1917 etc., of the consolidated petition, the Petitioner is directed to ensure all documents submitted are clear and legible.*
- (d) *The details of time overrun claimed on account of each factor from zero date to actual COD of Unit 1 and Unit 2 in the following format :*



S. No.	Description of Activity / Works / Service	Original Schedule (As per Planning)		Actual Schedule (As per Actual)		Time Over-Run	Details of factor caused for delay			
		Start Date	Completion Date	Actual Start Date	Actual Completion Date	Days	Name	Days	Start date	End date
1	Civil Works									
2	Boiler erection									
3	Drum Lifting									
4	Boiler Commissioning									
5	Boiler Auxiliaries Commissioning									
6	Boiler Hydro Test									
7	Boiler Light up									
8	Steam Blowing									
9	Boiler Performance Testing									
10	TG erection									
11	TG Commissioning									
12	TG on barring									
13	TG performance Testing									
14	Synchronization									
15	Trial run									
16	COD									

(e) The list of items along with the cost, pertaining to Units 1 and 2, decapitalized as on COD of units 1 and 2.

(f) The detailed break up of capital cost as on COD of unit 1, during the period from COD of unit 1 to 31.03.2022, from 01.04.2022 to 31.03.2023, from 01.04.2023 to COD of Unit 2, from COD of Unit 2 to 31.03.2024 and as on 31.03.2024 in the following format:

(Rs. lakh)

	Head	Expenditure incurred					
		As on COD of Unit 1	From COD of unit 1 to 31.3.2022	From 1.4.2022 to 31.3.2023	From 1.4.2023 to COD of Unit 2	From Unit 2 to 31.3.2024	As on 31.3.2024
Unit 1 (a)	P & M Cost						
	BoP Cost						
	Civil Works						
	Others						
	IEDC						
	IDC						
	Sub total						
Unit 2 (b)	P & M Cost						
	BoP Cost						
	Civil Works						
	Others						
	IEDC						
	IDC						
	Sub total						
Unit 3 (c)	P & M Cost						
	BoP Cost						
	Civil Works						
	Others						
	IEDC						
	IDC						
	Sub total						



Common Facilities (d)	P & M Cost							
	BoP Cost							
	Civil Works							
	Others							
	IEDC							
	IDC							
	Sub total							
Total (a+b+c+d)	P & M Cost							
	BoP Cost							
	Civil Works							
	Others							
	IEDC							
	IDC							
	Sub total							

(g) The auditor certified expenses incurred under various heads from investment approval to COD of Unit – 1, COD of Unit – 1 to COD of Unit – 2, as on COD of unit – 2 and 31.03.2024 along with apportionment of such expenses to unit 1 and 2 in following format (excel with links and formulae shall be enclosed) :

S. No.	Head	Expenditure incurred from zero date to COD of Unit 1				Expenditure incurred from COD of Unit 1 to COD of Unit 2				Expenditure Incurred as on COD of Unit 2	Expenditure Incurred as on 31.3.2024
		Unit 1	Unit 2	Unit 3	Total	Unit 1	Unit 2	Unit 3	Total		
1.1	Security CISF										
1.2	Security Other than CISF										
1.3	Ash utilization expenses										
1.4	Filing Fee										
1.5	RLDC fee										
1.6	Publication Charges										
1.7	Provisions										
2	Finance Costs										
3	Water Charges										
4	Power Charges										
5	Other Office and Administrative Expenses										
6	Others (Depreciation)										
7	Notional / Actual IDC										
8	FERV charged to revenue										
9	Coal										
a	Quantity procured (MT)										
b	Quantity Consumed (MT)										
c	Expenses incurred (Rs)										
10	Oil										
a	Quantity procured (kL)										
b	Quantity Consumed (kL)										
c	Expenses incurred (Rs)										
11	Energy generated (MUs)										
12	Revenue realized on sale of infirm power (Rs.)										
13	Transmission charges paid (Rs.)										

(h) The amount incurred towards spare turbine rotor, generator stator and generator rotor along with date of procurement.

(i) The package-wise (sub-head wise) and unit-wise scheduled timelines, actual timelines, BG withheld, physical and financial progress made as on trial run of units – 1, 2 and 3, actual COD of units 1 and 2 and 31.3.2022, 31.3.2023 and 31.3.2024.



- (j) The total coal stock yard capacity (in MT) as on COD of units 1 and 2 and the apportionment made thereof to stages I and II thereof.
- (k) Form 15 and 15A shall be submitted for three months prior to the COD of each Unit and 3rd quarter of each Financial Year, clearly indicating quantity, value, and GCV of opening stock, information pertaining to NTPC mines, linked mines, other sources, MGR, rail, road, etc., Further, shall furnish the quantity of coal, Amount paid to the coal company, GCV billed, GCV and grade declared by coal supplier, GCV as received, credit / debit note, other charges, sampling charges, handling charges, stone picking charges loco driver salaries etc., for the respective months and FY shall be furnished as per following prescribed format :

	Month 1	Month 2	Month 3	FY
Quantity of Coal received (MT)				
Amount paid to coal company				
GCV billed				
Grade of coal declared by supplier				
GCV of coal declared by supplier				
GCV as received at plant (wagon top / transfer point) for coal procured (kCal/kg)				
Credit / debit note received for grade slippage (Rs.)				
Credit / debit note received for excess moisture (Rs.)				
Other Charges (Rs.)				
Stone picking charges (Rs.)				
Sampling charges (Rs.)				
Handling charges (Rs.)				
Loco driver salaries (Rs.)				

- (l) The segregated expenses incurred towards 'plant' and 'other than plant' w.r.t. water charges, oil expenses, power charges, and security as on COD of unit 1, during the period from COD of unit 1 to 31.3.2022, from 1.4.2022 to 31.3.2023, from 1.4.2023 to COD of Unit 2, from COD of Unit 2 to 31.3.2024 and as on 31.3.2024.

- (m) In regards to the Feasibility Report submitted, the Petitioner is directed to submit Pages 1 to 83 and Pages 101 to 126 of the subject report.

3. The Respondents are permitted to file a reply to the above after serving a copy to the Petitioner by 17.9.2024, who may, thereafter, file its rejoinder, if any, till **27.09.2024**. The parties shall ensure the completion of written submissions within the due dates.
4. The Petition shall be listed for hearing on **1.10.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

